

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

**MAIN CASE No: W.P.(S.R.)No.36002 of 2026
PROCEEDING SHEET**

Sl. No	DATE	ORDER	OFFICE NOTE.
1.	27.08.2026	<u>NJS,J & TCDS, J</u> Heard learned counsel for the petitioner. Also heard Mr.J.Krishna Praneeth, learned counsel representing the Office of learned Advocate General. Seeking to produce one Mr.Malsingh Chauhan, alleged to have been illegally detained by respondents 3 & 4, present writ petition is filed. At the time of considering the matter, Mr. J.Krishna Praneeth, on oral instructions submits that the petitioner was arrested on 27.08.2026 in Ananthampur Town by the Ananthapur Rural Police in connection with Crime No.192 of 2026 (arrayed as accused No.5). He also submits that the alleged detainee has already been produced before the Special Judicial Magistrate of First Class (Prohibition & Excise), Ananthapur. Let an appropriate counter-affidavit be filed by the date of next adjournment. List on 03.09.2026. <u>NJS, J</u> <u>TCDS, J</u> BLV	

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